

have been granted extension on attaining the age of superannuation and while on deputation from one Department to another Department even after completing the normal period of deputation;

(b) whether such extensions were granted in violation of the Prime Minister's recent directives in this regard; and

(c) what are the grounds on which extension in each case was granted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): (a) There have been 3 instances of extension in service and 2 instances of re-employment on attaining the age of superannuation, in the Indian Administrative Service and the Delhi. And Andaman and Nicobar Islands Civil Services Cadre (DANICS) Officers working with the Delhi Administration. The extension granted was for a period ranging from 3 months to 11 months, and the periods are already over. The re-employment has been granted for one year in one case and for 1-1/2 years in the other case.

(b) The Prime Minister's directive is kept in view and, therefore, extension/re-employment is granted rarely.

(c) Extension/re-employment in these cases have been granted in the public interest and on merits.

Talks with Naga and Mizo Rebels

1176. SHRI J. P. GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any talks with the Naga rebels and the outlawed Mizo National Front leaders have been held recently;

(b) if so, the details thereof; and

(c) what is the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI BAM DULARI SINHA): (a) No such talks with MNF and Naga rebels have been held during 1984 so far.

(b) and (c) Question does not arise.

Funds allocated to States/Union Territories for the Development of Important Projects.

1177. SHRI BIR BHADRA PRATAP SINGH:
SHRI BHAGATRAM MANHAR:

Will the Minister of PLANNING be pleased to state;

(a) what are the details of funds allocated to different States/Union Territories for the development of important projects in the fields of irrigation, electricity and industry;

(b) whether some of the States/Union Territories have not utilised the funds and diverted the same for some other purposes; and

(c) if so, what are the names of States/Union Territories and what action has been taken by Government in this regard?

THE MINISTER OF PLANNING (SHRI P. C. SETHI): (a) to (c) Year-wise figures of approved outlays and expenditure in the sectors of Irrigation* Power and Industry in each of the States/Union Territories in the first four years of the Sixth Plan, are given in the enclosed Statements. [See Appendix CXXXI, Annexure No. 31]. From these Statements, it will be seen that most of the States/Union Territories have utilised the approved outlays in these sectors.

Ban on setting up of industries around cities to check pollution

1178. SHRI BIR BHADRA PRATAP SINGH:
SHRI BHAGATRAM MANHAR:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have decided to ban the setting up of certain industries in and around cities/towns to check air, water, etc. pollution;

(b) whether it is also a fact that certain guidelines have been recently framed for obtaining permission of the Department of Environment and the Ministry of Industry before setting up these industries;

(c) if so, what are the details of the guidelines; and

(d) what are the details of industries banned by Government and whether it has already been given adequate publicity and if not the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) The Government have decided that in respect of certain polluting industries, letters of intent will be converted to industrial licences subject to the approval of the proposed sites from the environmental angle.

(b) to (d) A copy of the Press Note providing the list of industries and guidelines outlining the procedures is enclosed.

[See Appendix CXXXI, Annexure No. 32].

Programmes Launched by State Governments to enable the SC/ST to cross the poverty line.

1179. SHRI SANTOSH KUMAR: (a) The Government have decided that in respect of certain polluting industries, letters of intent will be converted to industrial licences subject to the approval of the proposed sites from the environmental angle.

(a) whether some State Governments have in consultation with the Central Government launched programmes to enable the Scheduled Castes and Scheduled Tribes people to cross the poverty line during the Sixth Five Year Plan period;

(b) if so, the names of such States and the targets set by them for the purpose;

(c) whether such programme have been launched in Orissa also; and

(d) if so, the progress made in that State so far?

THE MINISTER OF PLANNING (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The targets set by the States/UTs for assistance to scheduled castes and scheduled tribes families for crossing the poverty-line during the Sixth Plan are given in statement.

(c) and (d) Yes, Sir. 3.61 lakh scheduled caste families and 3.56 lakh scheduled tribe families have been reported as having been assisted upto the month of June, 1984 during the Sixth Plan period

Statement

Targets for providing assistance to Scheduled Castes and Scheduled Tribes families below poverty lines for Sixth Five-Year Plan

Sl. No.	States/UTs.	Sixth Five-Year Plan (1980-85) targets	
		Scheduled Castes	Scheduled Tribes
1	Andhra Pradesh	7,50,000	50,000
2	Assam	1,14,000	2,00,429
3	Bihar	10,48,000	2,00,000
4	Gujarat	2,36,000	3,50,000
5	Haryana	1,60,000	..
6	Himachal Pradesh	86,000	43,749